Implementation of One Hundred and Seventy-eighth Report of Department-related Parliamentary Standing Committee on Home Affairs on Disaster Management in country

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Sir, I make a statement regarding Status of implementation of recommendations contained in the One Hundred and Seventy-eighth Report of the Department-related Parliamentary Standing Committee on Home Affairs on the Disaster Management in the country.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, with your permission, I rise to announce that the Government Business during the week commencing Monday, the 9th of March, 2015, will consist of:—

- 1. Consideration of any item of Government Business carried over from today's Order paper.
 - 2. General discussion on Budget (Railways) for 2015-16.
- 3. Consideration and return of the Appropriation Bills relating to the following Demands:—
 - (a) Demand for Grants on Account (Railways) for 2015-16; and
 - (b) Supplementary Demand for Grants (Railways) for 2014-15.
- 4. Consideration of Resolution seeking approval to constitute a new Railway Convention Committee (16th Lok Sabha) for determination of Rate of Dividend payable by the Railways to the General Revenues and other ancillary matters.
- 5. Consideration and passing of the Regional Rural Banks (Amendment) Bill, 2014 as passed by Lok Sabha.

SUSPENSION OF LISTED BUSINESS

MR. DEPUTY CHAIRMAN: Now, we shall take up matters under Zero Hour submission.

श्री नरेश अग्रवालः उपसभापति महोदय, श्री के.सी. त्यागी जी ने नियम 267 के अन्तर्गत

[श्री नरेश अग्रवाल]

नोटिस दिया है। अभी चेयरमैन साहब ने महिलाओं के उत्थान एवं सुरक्षा के संबंध में बयान देते हुए महिला दिवस मनाने की बात कही, लेकिन मैं कहना चाहता हूं कि इस देश में महिलाओं के ऊपर अत्याचार कम नहीं हुए हैं, बल्कि बढ़ते जा रहे हैं। निर्भया कांड के बाद एक कमेटी बनाई गई, लेकिन उसके बाद भी ...(व्यवधान)...

SHRI JESUDASU SEELAM (Andhra Pradesh): Sir, we have given a notice. ...(Interruptions)... The notice is given on Andhra Pradesh ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, now, Mr. K.C. Tyagi. ...(Interruptions)... Please sit down. ...(Interruptions)...

श्री के.सी. त्यागी (बिहार): उपसभापित महोदय, अभी चेयरमैन साहब वूमेन्स डे के अवसर पर उनके एम्पावरमेंट के लिए आज का एक शुभ दिन है, ऐसा कह के अभी 8 तारीख की घोषणा कर के गए हैं।

सर, मैंने नियम 267 के अन्तर्गत एक नोटिस दिया है कि "इंडियाज डॉटर" कर के बी.बी. सी. की एक फिल्म निर्माता हैं Leslee Udwin, उन्होंने एक फिल्म बनाई है। उसके कंटेंट पर मैं इसलिए नहीं जा सकता, क्योंकि यहां काफी बहनें बैठी हुई हैं। ...(व्यवधान)...

श्री उपसभापतिः क्या आपने नोटिस दिया है?

श्री के.सी. त्यागीः जी हां। यह फिल्म इतनी डैरोगट्री है ...(व्यवधान)... मैं यह चाहता हूं कि ये जो टी.वी. चैनल्स हैं, उन पर यह फिल्म नहीं दिखाई जानी चाहिए। दूसरी बात मैं यह कहना चाहता हूं कि उस समय के जो डी.जी. जेल हैं और जो अन्य अधिकारी हैं, उनके खिलाफ कार्रवाई हो। इस बात का आश्वासन दिया जाना चाहिए। तीसरी बात मैं यह चाहता हूं कि जो मुकेश नाम का अभियुक्त है, वह कह रहा है कि लड़कियां खराब होती हैं, इसलिए हमारी नीयत खराब होती है। सर, महिलाओं के बारे में रोज डैरोगेट्री कमेंट्स हमें सुनने को मिलते हैं। ...(व्यवधान)... उसकी मदर-फादर ने डिमांड की है कि जल्दी से जल्दी स्पेशल कोर्ट के तहत उसे हैंग किया जाए और आगे से ...(व्यवधान)... मैं इसे पढ़कर सुनाना नहीं चाहता, ...(व्यवधान)... लेकिन सर, ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Tyagiji, I fully agree with you. You have given notice for suspension of the proceedings to take this up. The notice is received. Even though I don't allow the notice, I fully agree with what you are saying. Such an interview should not have happened. I wonder how it can happen when the convict is in jail. How such an interview is possible when the convict is in jail? ...(Interruptions)... I hope, the Government ...(Interruptions)... Why don't you allow me? Let me complete. Please sit down. ...(Interruptions)... I have only said that this is a serious issue. Many notices have been received. Notice for suspension of this Hour has also been received. I am saying that even though I am not allowing the suspension of this Hour, yet I am observing that the subject is very important and such a thing should not have happened.

Sit down. ...(Interruptions)... No, no...(Interruptions)...

श्री के.सी. त्यागी : सर, गृह मंत्री महोदय यहां बैठे हुए हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: That is what I am saying. ...(Interruptions)... No, no. It is not a question of BBC Channel ...(Interruptions)... Sit down, sit down ...(Interruptions)... It is not a question of BBC Channel. The interview happened in this country. The convict is in jail. He is sentenced for death punishment and he is interviewed. And as you said, what is the thing he is saying. After committing a horrendous serious crime, he is justifying it. It is unbelievable. So, I want the Government to take action. How the interview came, take action and report to this House. Please... ...(Interruptions)...

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी) : सर, माननीय सदस्यों ने जो यह मुद्दा उठाया है, यह बहुत गंभीर है, बहुत ही संवेदनशील है ...(व्यवधान)...और सदन की चिंता का विषय है। सरकार इस ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Minister. Please. ...(Interruptions)... Now, Mr. Minister. I have allowed the Minister. ...(Interruptions)... Please. Mr. Minister, Please.

श्री मुख्तार अब्बास नक़वी: माननीय सदस्यों ने जिस मुद्दे को उठाया है, यह बहुत ही गंभीर है और निश्चित तौर से न केवल उधर जो माननीय सदस्य हैं, इधर के भी, हमारी पार्टी के सभी सदस्य और जो मंत्री हैं, वे भी इस बात से दुखी हैं और इसके प्रति उन्होंने चिंता भी व्यक्त की है। माननीय गृह मंत्री जी ने इस पूरे मुद्दे का संज्ञान लिया है और उसमें जो भी दोषी हैं, उनके खिलाफ कड़ी से कड़ी कार्यवाही की जाएगी। किसी को भी बख्शा नहीं जाएगा, यह हम आपको विश्वास दिलाते हैं।

MR. DEPUTY CHAIRMAN: And inform this House what action ... (*Interruptions*)... Please, one second. The House should be informed about the action.

श्री मुख्तार अब्बास नक़वी: जो भी कार्यवाही करेंगे, उसकी जानकारी हम इस सदन को देंगे।

MR. DEPUTY CHAIRMAN: Okay, that's all. Now, Zero Hour.

SHRI P. RAJEEVE (Kerala): I have a point of order.

MR. DEPUTY CHAIRMAN: You have a point of order. ...(Interruptions)... What is the point of order?

SHRI P. RAJEEVE: Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, sit down ...(Interruptions)... I have called Shri Rajeeve. ...(Interruptions)... I will allow you. ...(Interruptions)... Yes, Shri Rajeeve, what is the point of order and under what rule? Under what rule is the point of order?

SHRI P. RAJEEVE: Sir, under Article 107 of the Constitution...

MR. DEPUTY CHAIRMAN: You have also contracted the disease. Okay?

SHRI P. RAJEEVE: Sir, I am also coming to that point. Today, in the cover we got the copy of the Insurance Laws (Amendment) Bill, introduced in the Lok Sabha. It is circulated to all the Members, today morning.

MR. DEPUTY CHAIRMAN: So, what?

SHRI P. RAJEEVE: Sir, I went through the Bill introduced in this House, *i.e.*, as reported by the Select Committee of Rajya Sabha, the Insurance Laws (Amendment) Bill.

MR. DEPUTY CHAIRMAN: What is your point?

SHRI P. RAJEEVE: I am coming to that point. Yesterday, my learned colleague, Naresh Agrawalji also raised this question. Under Article 107 of the Constitution... (*Interruptions*)...

MR. DEPUTY CHAIRMAN: I am not an expert on the Constitution.

SHRI P. RAJEEVE: Under Article 107 of the Constitution—Provision as to introduce and passing of Bills. One, Subject to the provisions of Articles 109 and 117 with respect to Money Bills and other financial Bills, a Bill may originate in either House of Parliament. Article 107, specifically states that, in either House of Parliament. That means only in one House. This Insurance Laws (Amendment) Bill, I went through it, is circulated and introduced in this House. I went through the Bill introduced in the other House yesterday.

MR. DEPUTY CHAIRMAN: I am not concerned with the Bill introduced in the other House. That is what I am saying.

SHRI TAPAN KUMAR SEN (West Bengal): Sir, we are concerned.

SHRI P. RAJEEVE: Sir, it is circulated. ...(Interruptions)... Let me complete. It is circulated to all the Members of this House. I am not taking from the Lok Sabha publication House. It is circulated by the Secretary-General to all the Members of the House in the morning cover. This is the property of this House. This is the property of the House.

MR. DEPUTY CHAIRMAN: Okay. Agreed.

SHRI P. RAJEEVE: But this is the property of this House. Under the Constitution, this Bill can be introduced only in one House, in either House. This is the property of this House, then, how can the property of this House can be introduced as a new Bill in the other House? This is violation of the Constitution. This is an attack on the dignity of this House.

MR. DEPUTY CHAIRMAN: This issue was raised by our hon. Member, Shri Naresh Agrawal, yesterday. And I have reserved the ruling on that. ...(Interruptions)... I said, 'I have to go through the constitutional provision and I will give a ruling'. You are raising the same thing.

SHRI P. RAJEEVE: I am raising the issue with an additional ground. What is the additional ground? Today, we got the copy of the Bill introduced in the other House. This is the additional ground. Then, we want an urgent ruling from the Chair; otherwise, Sir, it will create a bad precedent.

MR. DEPUTY CHAIRMAN: Yes, I will come back to the House with a ruling.

SHRI P. RAJEEVE: One more point, Sir. It will create a bad precedent. We are going to discuss one Bill in this House, at the same time, it is there in the other House. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Okay; okay. All right, I will come back with a ruling. That is all. Mr. Seelam, what is your problem? ...(*Interruptions*)... Are you on a point of order? ...(*Interruptions*)... No, no; nothing else.

SHRI JESUDASU SEELAM (Andhra Pradesh): Sir, as directed by the Chairman, we have given a notice for a Half-an-Hour Discussion on the Andhra Pradesh Reorganisation Bill.

MR. DEPUTY CHAIRMAN: Okay; okay.

SHRI JESUDASU SEELAM: But this has not come.

MR. DEPUTY CHAIRMAN: Have you given a notice?

SHRI JESUDASU SEELAM: Yes, Sir, we have given a notice.

MR. DEPUTY CHAIRMAN: Listen, as per rule, it will be considered. Sit down.

SHRI JESUDASU SEELAM: Sir, it was not considered yesterday; and it was not considered today. We want to have a categorical time as to when it will be considered. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I cannot say when it will be done. But it will be done. Sit down. ...(Interruptions)...

SHRI JESUDASU SEELAM: Thank you, Sir. We have to discuss it. The Government has to give a reply because they are not implementing it. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Now, we take up the Zero Hour. Shri Bhupinder Singh. ...(Interruptions)... It is Zero Hour; Zero Hour. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Yes, please.

SHRI SUKHENDU SEKHAR ROY: Sir, I have a point to make. Subsequent to the circulation of the Bill in the House, what Mr. P. Rajeeve has mentioned today is valid on the ground of the rules as well as the Constitution of India. Therefore, it requires a relook by the hon. Chair into the matter.

MR. DEPUTY CHAIRMAN: It will be done.

SHRI SUKHENDU SEKHAR ROY: And, if necessary, the earlier ruling should be recalled and a fresh ruling should be given.

MR. DEPUTY CHAIRMAN: Yes, I will examine it; no problem. ...(Interruptions)... Now, Shri Bhupinder Singh. It is Zero Hour.

श्रीमती जया बच्चन (उत्तर प्रदेश)ः सर ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: What do you want, Jayaji?

डा. चंद्रपाल सिंह यादव (उत्तर प्रदेश)ः सर, मेरा प्वाइंट ऑफ ऑर्डर है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Are you on a point of order, Jayaji?

श्रीमती जया बच्चन : नहीं, सर।

MR. DEPUTY CHAIRMAN: Then, have you given a notice? Then, don't disturb. ...(*Interruptions*)... How can I violate the rule? ...(*Interruptions*)...

श्रीमती जया बच्चन : आप सुनिए तो सही। इतने लकीर के फकीर मत बनिए ...(व्यवधान)...

श्री उपसभापति : आपने नोटिस नहीं दिया। ...(व्यवधान)...

श्रीमती जया बच्चन : दो साल हो गए हैं, इस केस को त्यागी जी हाउस में लेकर आए हैं। मैंने उस दिन के बाद इस बात के ऊपर कोई टिप्पणी नहीं की, लेकिन मुझे बड़ा दुख हो रहा है। इन्होंने जो किया, ये भी वही कर रहे हैं।

श्री वी.पी. सिंह बदनौर (राजस्थान) : क्या?

श्रीमती जया बच्चन : "क्या" का मतलब क्या है? "क्या" का मतलब यह है कि आपको तुरंत कार्यवाही करनी चाहिए थी। दो दिन से यह बात चर्चा में आ रही है, आप लोग विचार करेंगे? ...(व्यवधान)...

श्री वी.पी.सिंह बदनौर : यूपी में क्या हो रहा है? ...(व्यवधान)...

श्रीमती जया बच्चन : उसके बाद करेंगे? ...(व्यवधान)... ये crocodile tears औरतों को नहीं चाहिए। आप समझे या नहीं? उस आदमी को जेल से छोड़िए ...(व्यवधान)... We will deal with him. ...(Interruptions)... हमें crocodile tears नहीं चाहिए।

MR. DEPUTY CHAIRMAN: Okay, okay. Now Shri Bhupinder Singh. ...(Interruptions)... That is all. Shri Bhupinder Singh. Now nothing will go on record. ...(Interruptions)... Only what Shri Bhupinder Singh is saying will go on record. ...(Interruptions)... Shri Bhupinder Singh, you start. ...(Interruptions)...

SHRIMATI JAYA BACHCHAN: *

MR. DEPUTY CHAIRMAN: Okay, you made your point. ...(Interruptions)... Shri Bhupinder Singh, please. हो गया।

SHRIMATI JAYA BACHCHAN: *

MR. DEPUTY CHAIRMAN: Shri Bhupinder Singh, you start. ...(Interruptions)... Shri Bhupinder Singh, are you starting?

SHRI BHUPINDER SINGH (Odisha): Sir, I am starting. ...(Interruptions)...

डा. चंद्रपाल सिंह यादव : सर, मेरा प्वाइंट ऑफ ऑर्डर है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Yes, I heard it. ...(Interruptions)... She made your point. ...(Interruptions)... I said the same thing. ...(Interruptions)...

Yes, she said; that is enough. I said the same point. The Government has reacted also. ...(Interruptions)... Jayaji, what you raised has already been raised here. Everybody agreed with that. The Government has reacted. Then, what more do you want? ...(Interruptions)...

SHRI TAPAN KUMAR SEN: What is that agreement?

MR. DEPUTY CHAIRMAN: Now, sit down. ...(Interruptions)...

श्री तपन कुमार सेन : विचार करेंगे! What is the agreement? इसमें विचार करने का क्या है? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no; don't do like that. Shri Bhupinder Singh.

डा. चंद्रपाल सिंह यादव : सर, मेरा प्वाइंट ऑफ ऑर्डर है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Tyagiji, please. Shri Bhupinder Singh.

डा. चंद्रपाल सिंह यादव : सर, मेरा प्वाइंट ऑफ ऑर्डर है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, no; I am not allowing. ...(Interruptions)... I am not allowing; I am not allowing. ...(Interruptions)... I am not allowing, sit down. Shri Bhupinder Singh. ...(Interruptions)... Now, Shri Rajkumar Dhoot. ...(Interruptions)... Shri Satyanarayan Jatiya. ...(Interruptions)...

^{*} Not recorded.

- **डा. सत्यनारायण जटिया** (मध्य प्रदेश)ः उपसभापति जी, शिक्षा के बारे में ...(व्यवधान)...
- SHRI BHUPINDER SINGH: Sir, I am speaking. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: Yes, you start. ...(Interruptions)...
- SHRI BHUPINDER SINGH: Sir, as you know, Odisha is always prone to natural calamities. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: What Mr. Jatiya says will only go on record. ...(Interruptions)... What are you doing? ...(Interruptions)...
- SHRI BHUPINDER SINGH: Sir, Odisha had faced the severest of severe Phailin on 12th October, 2013. ...(*Interruptions*)...
- MR. DEPUTY CHAIRMAN: What are you doing? ...(Interruptions)... What do you want? ...(Interruptions)... I have reacted to it. ...(Interruptions)... What do you want? ...(Interruptions)... You have not given notice and you are doing this. ...(Interruptions)... You have not given notice. ...(Interruptions)... So what? ...(Interruptions)... So, it is allowed. ...(Interruptions)... What do you want? ...(Interruptions)... I allowed her. ...(Interruptions)... I am not able to understand. ...(Interruptions)... I have allowed her. ...(Interruptions)... What more do you want? ...(Interruptions)... See, I am not able to understand what your problem is. ...(Interruptions)... Why don't you go back to your seats and one of you speak? ...(Interruptions)... The House is adjourned for fifteen minutes.

The House then adjourned at twenty-two minutes past eleven of the clock.

The House re-assembled at thirty-six minutes past eleven of the clock, MR. DEPUTY CHAIRMAN in the Chair.

AN ISSUE RAISED ABOUT ZERO HOUR

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश)ः सर, हमारे विषय का क्या हुआ? ...(व्यवधान)... We want a discussion. ...(Interruptions)...

- SHRI V. HANUMANTHA RAO (Telangana): Sir, I have given a Zero Hour notice. ...(*Interruptions*)... I have given a Zero Hour notice. ...(*Interruptions*)... My name is there. ...(*Interruptions*)...
- **डॉ. चंद्रपाल सिंह यादव** (उत्तर प्रदेश) : श्रीमन्, सबको बराबर का अधिकार है। आप हमारा संरक्षण करें। ...(व्यवधान)...
- MR. DEPUTY CHAIRMAN: What is your problem? ...(*Interruptions*)... What is your point of order? ...(*Interruptions*)...